

Strike by Resident Doctor of AIIMS

6304. SHRI M.V. CHANDRASHEKARA MURTHY:
SHRI C.P. MUDALA GIRIYAPPA:
SHRI V. SREENIVASA PRASAD:
SHRI MORESHWAR SAVE:
SHRI TEJ NARAYAN SINGH:

Will the Minister of a HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the services in the All India Institute of Medical Sciences were paralysed recently due to strike by the resident doctors;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA): (a) to (c): The health services in the All India Institute of Medical Sciences, New Delhi were partially affected due to strike by the Resident Doctors from 22.8.91 to 29.8.91. The Resident Doctors were on strike due to alleged grounds of misbehavior by the faculty of the Cardio-Thoracic Vascular Surgery Department and not being adequately allowed to perform surgical procedure. However the strike has since been called off following an agreement between the Resident Doctors Association and Director, AIIMS on 29.8.91 and normal services have been restored at the Institute.

Additional Facilities for Kendriya Vidyalaya, Guntur

6305. SHRI S.M. LALJAN BASHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have received any representation from the Kendriya Vidyalaya Teachers Association, Guntur demanding the provision of additional facilities for the existing Kendriya Vidyalayas; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P.R. KUMARAMANGALAM): (a) As per records of Kendriya Vidyalayas Sangathan no representation has been received from the Kendriya Vidyalaya Teachers Association, Guntur demanding the provision of additional facilities for the existing Kendriya Vidyalaya in Guntur. However, this is being confirmed from the Kendriya Vidyalaya in Guntur.

(b). Does not arise.

[*Translation*]

Commercial Constructions in DDA Residential Areas

6306. SHRI HARI KEWAL PRASAD:
SHRI ARJUN SINGH YADAV:
SHRI RAM LAKHAN SINGH YADAV:
DR. C. SILVERA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether commercial constructions have been carried out in the residential area under the Delhi Development Authority;

(b) if so, the action taken to fix responsibility for checking the conversion of residential accommodation into commercial one; and